

## CENTRAL ELECTRICITY REGULATORY COMMISSION

### Petition No. 313/2010

**Sub:** Approval of transmission tariff for transmission system associated with Kathalguri Gas based combined cycle project in Northern Eastern and Eastern Region for the period from 1.4.2009 to 31.3.2014.

Date of hearing : 7.6.2011

Coram : Shri S.Jayaraman, Member  
Shri V.S.Verma, Member  
Shri M.Deena Dayalan, Member

Petitioner : Power Grid Corporation of Indian Limited, Gurgaon

Respondents : Assam State Electricity Board and others

Parties present : Shri S.S. Raju, PGCIL  
Shri M.M.Mondal, PGCIL  
Shri H.M.Sharma, ASEB  
Shri R.B.Sharam, Advocate for the BSEB and JSEB

### Record of Proceedings

This petition has been filed by the petitioner, Power Grid Corporation of India Limited for determination of transmission tariff for transmission system associated with Kathalguri Gas based Combined Cycle Project in North Eastern and Eastern Region for period from 1.4.2009 to 31.3.2014, based on the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 (hereinafter referred to as the 2009 regulations).

2. The representative of the petitioner submitted that the rejoinder to the reply of Bihar State Electricity Board has been filed vide affidavit dated 18.5.2011. He further requested that the transmission tariff including additional capital expenditure of the transmission system be determined.

3. Learned counsel appearing on behalf of Bihar State Electricity Board (BSEB) and Jharkahnd State Electricity Board (JSEB) submitted that JSEB adopts the reply filed by BSEB and the statement be recorded.

4. The representative of the Assam State Electricity Board (ASEB) requested for adjournment of the petition by two weeks as the concerned officer could not attend the hearing due to certain commitment in connection with the work of the State Legislative Assembly. He further sought two week`s time to file its response to the petition.

5. The Commission observed that ASEB should file its reply to the petition and if any outstanding issue remains to be settled, then the petition will be listed for hearing on a specific request from ASEB. Accordingly, the Commission allowed two weeks time to ASEB to file its reply with copy to the petitioner who shall file its rejoinder, if any, within one weeks thereafter.

6. Subject to the above, order in the petition was reserved.

Sd/-  
(T. Rout)  
Joint Chief (Law)